

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.REVISION PETITION NO.384 OF 2020

(AGAINST THE JUDGMENT DATED 24.1.2020 IN CRL.APPEAL NO.47/2020
PASSED BY THE COURT OF SESSION, ERNAKULAM DIVISION)

AGAINST THE ORDER DATED 10.1.2020 IN M.P.NO.90/2019 IN
M.C.NO.115/2014 PASSED BY JUDICIAL MAGISTRATE OF THE FIRST
CLASS-1, NORTH PARAVUR)

REVISION PETITIONER/RESPONDENT NO.1 :

SINDI ANTONY,
AGED 38 YEARS,
S/O.ANTONY,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DISTRICT-683516.

BY ADVS. RENJITH B.MARAR
LAKSHMI N.KAIMAL
U.JAYAKRISHNAN
SURABHI SANTOSH

RESPONDENTS /PETITIONER AND RESPONDENTS 2 TO 4:

1. NIMMY JOSE, AGED 34 YEARS,
D/O.ANTONY,
KURUSUNKAL HOUSE,
VADUTHALA,
ERNAKULAM DISTRICT-682023.
2. K.P.ANTONY, AGED 74 YEARS,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DIST-683516.
3. ROSELY ANTONY, AGED 74 YEARS,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DIST-683516.

4. LINTI ANTONY, AGED 32 YEARS,
D/O.ANTONY,
PALAKKAPPILLY HOUSE,
VADUTHALA,
ERNAKULAM DIST-682023.

THIS CRIMINAL REVISION PETITION HAVING COME UP FOR ADMISSION ON 12.05.2020, ALONG WITH OP(CRL.) 194/2020 THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

OP(CRL).NO.194 OF 2020

PETITIONER

SINDI ANTONY,
AGED 38 YEARS,
S/O.ANTONY,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DISTRICT-683516.

BY. ADVS. RENJITH B.MARAR
LAKSHMI N.KAIMAL
U.JAYAKRISHNAN
SURABHI SANTOSH

RESPONDENTS

1. NIMMY JOSE, AGED 34 YEARS,
D/O.ANTONY,
KURUSUNKAL HOUSE,
VADUTHALA,
ERNAKULAM DISTRICT-682023.
2. K.P.ANTONY, AGED 74 YEARS,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DIST-683516.
3. ROSELY ANTONY, AGED 74 YEARS,
KATTUPARABIL HOUSE,
MADAPLATHURUTH, MOOTHAKUNNAM
ERNAKULAM DIST-683516.

4. LINTI ANTONY, AGED 32 YEARS,
D/O.ANTONY,
PALAKKAPPILLY HOUSE,
VADUTHALA,
ERNAKULAM DIST-682023.

THIS ORIGINAL PETITION (CRL.) HAVING COME UP FOR ADMISSION ON 12.05.2020, ALONG WITH CRL.RP 384/2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

CrI.RP No.384 of 2020
&
OP(CrI.) No.194 of 2020

Dated this the 12th day of May, 2020

O R D E R

Issue urgent notice to the respondents by e-mail and by speed post.

There shall be an interim order of stay of the distress warrant on condition that the petitioner shall deposit a sum of Rs.50,000/- (Rupees fifty thousand only) within a period of one month.

ASHOK MENON
JUDGE

APPENDIX IN CRL.RP 384/2020

PETITIONERS' EXHIBITS

CERTIFIED COPY OF THE JUDGMENT DATED 24.1.2020 IN
CRL.APPEAL NO.47/2020 OF THE COURT OF SESSION, ERNAKULAM
DIVISION.

TRUE COPY OF THE JUDGMENT DATED 10.1.2020 IN M.P. NO. 90
O 2019 IN M.C. NO. 115 OF 2014 OF THE JFCM I , NORTH
PARAVUR.

APPENDIX IN OP(CRL.) 194/2020

PETITIONERS' EXHIBITS

EXHIBIT P1- TRUE COPY OF THE ORDER DATED 21.10.2016 IN CRL.R.P.NO.1261/2016 PASSED BY THIS HON'BLE COURT .

EXHIBIT P2- TRUE COPY OF THE ORDER DATED 18.2.2020 IN C.M.P.NO.393/2020 IN M.C.NO.115/2014.

EXHIBIT P3- TRUE COPY OF THE ORDER DATED 10.1.2020 IN M.P.NO.90/2019 IN M.C.NO.115/2014 BEFORE THE JUDICIAL FIRST CLASS MAGISTRATE COURT-I, NORTH PARAVUR.

EXHIBIT P4- TRUE COPY OF THE ORDER DATED 24.1.2020 IN CRL.APPEAL NO. 47/2020 PASSED BY THE COURT OF SESSIONS, ERNAKULAM DIVISION.

EXHIBIT P5- TRUE COPY OF THE MEMORANDUM OF CRL.APPEAL FILED AS CRL.APPEAL NO.154/2020 BEFORE THE SESSIONS COURT, ERNAKULAM.

EXHIBIT P6- TRUE COPY OF THE DISTRESS WARRANT ISSUED DATED 22.01.2020 BY THE VILLAGE OFFICER, MOOTHAKUNNAM VILLAGE.